

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 3371
TO BE ANSWERED ON FRIDAY, THE 7th AUGUST, 2026**

CASES PENDENCY AND E-COURTS PROJECT

3371. SHRI SASIKANTH SENTHIL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether a large number of cases are pending before the Supreme Court, High Courts and District and Subordinate Courts across the country;
- (b) if so, the latest details of total pending cases, court-wise and State/UT-wise;
- (c) whether the Government maintains data on long-pending cases and, if so, the number of cases pending for more than five years and more than ten years, court-wise;
- (d) whether funds have been approved and utilised under the e-Courts Project for computerisation, digital case management, virtual hearings and related judicial infrastructure; and
- (e) if so, the details thereof and the steps taken to reduce pendency, improve case disposal and strengthen judicial infrastructure?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): As per data available on the National Judicial Data Grid (NJDG), as on 30.07.2026, the total number of cases pending in courts, cases pending for more than five years and more than ten years before the Supreme Court and High Courts, court-wise and state-wise are at **Annexure-I**. The total number of cases pending, cases pending for more than five years and more than ten years in the District & Subordinate Courts across the country, court-wise and state-wise are at **Annexure-II**.

(d) & (e): The Government approved Phase III (2023–2027) of the e-Courts project with budget outlay of ₹7,210 crore. This phase envisions transforming courts into digital and paperless courts, expanding video conferencing to all courts, jails and hospitals and integrating stakeholders of the criminal justice system. It also aims for universal saturation of eSewa Kendras, creation of a state-of-the-art cloud-based data repository for storing digitized court records and applications and

deployment of emerging technologies such as Artificial Intelligence (AI) and Optical Character Recognition (OCR) for case analysis and forecasting.

Till date, over 753 crore pages of court records have been digitized and 2,584 eSewa Kendras have been established to enhance citizen service delivery. Courts have conducted over 4.18 crore hearings through video conferencing facilities. Approximately 1.25 cr. cases have been filed electronically through the eFiling platform. For better digital case management, Digital Courts platform has been developed to provide the judges with a paperless court ecosystem.

Details of funds allocated and utilised under Phase III of the eCourts Mission Mode Project since its commencement, year-wise are as under:

(Rs in crore)

Funds under eCourts Project Phase III		
Financial year	Budget Allocation	Expenditure
2023-24	825.00*	768.25
2024-25	1200.00*	1029.11
2025-26	1200.00*	717.45
2026-27	1200.00	29.00
TOTAL	3225.00	2543.81

*Revised Estimates

The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms. Under the Scheme, funds amounting to Rs.12,858.25 Cr have been provided to the States/UTs till 30.06.2026 since inception of the Scheme. As on 30.06.2026, against sanctioned strength of 30,825 and working strength of 21,411 Judicial Officers, 22,639 Court Halls and 21,495 Residential Units for Judicial Officers are available.

ANNEXURE-I**STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF LOK SABHA UNSTARRED QUESTION NO. 3371 FOR ANSWER ON 07.08.2026 REGARDING 'CASES PENDENCY AND E-COURTS PROJECT'****Cases pending in the Supreme Court and High Courts, as on 30.07.2026**

Sl No.	Name of the Court	No. of pending cases	Pending for more than 10 years	Pending for more than 5 years
	Supreme Court of India	95,954	9,425	14,352
	High Courts			
1	Allahabad	12,28,281	4,89,981	2,41,591
2	Bombay	6,43,385	1,84,909	1,33,472
3	Calcutta	1,99,363	75,100	33,899
4	Gauhati	65,244	4,859	18,828
5	Telangana	2,43,119	36,300	65,390
6	Andhra Pradesh	2,53,706	56,037	60,137
7	Chhattisgarh	73,887	6,234	17,047
8	Delhi	1,26,177	20,581	21,654
9	Gujarat	1,75,833	25,313	44,542
10	Himachal Pradesh	1,05,243	8,541	32,273
11	Jammu & Kashmir and Ladakh	44,557	6,106	7,328
12	Jharkhand	73,368	14,938	14,076
13	Karnataka	3,35,879	22,362	55,689
14	Kerala	2,45,566	41,620	64,197
15	Madhya Pradesh	4,92,459	1,54,546	98,634
16	Manipur	6,276	133	969
17	Meghalaya	2,009	7	88
18	Punjab and Haryana	4,22,920	1,32,940	95,070
19	Rajasthan	7,01,385	1,32,303	1,64,606
20	Sikkim	323	4	12
21	Tripura	1,613	1	13
22	Uttarakhand	63,425	6,360	17,075
23	Madras	5,69,436	1,19,993	85,858
24	Orissa	1,70,346	38,936	30,724
25	Patna	2,23,170	39,465	50,187
	Total	64,66,970	16,17,569	13,53,359

Source: National Judicial Data Grid (NJDG)

ANNEXURE-II

STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF LOK SABHA UNSTARRED QUESTION NO. 3371 FOR ANSWER ON 07.08.2026 REGARDING 'CASES PENDENCY AND E-COURTS PROJECT'.

Cases pending in District & Subordinate Courts, as on 30.07.2026

Sr No.	State	No. of pending cases	More than 10 years	More than 5 years
1	Andaman and Nicobar	8,903	1,589	2,324
2	Andhra Pradesh	9,46,929	18,631	1,40,236
3	Arunachal Pradesh	15,877	1,474	2,414
4	Assam	5,95,122	10,682	55,404
5	Bihar	37,76,254	8,76,810	12,08,967
6	Chandigarh	1,00,147	448	5,929
7	Chhattisgarh	4,77,267	1,303	40,828
8	Delhi	17,29,177	44,142	2,18,871
9	Goa	63,494	4,564	12,180
10	Gujarat	16,14,861	56,519	1,86,749
11	Haryana	15,27,436	5,488	2,15,533
12	Himachal Pradesh	6,24,095	10,344	69,431
13	Jammu and Kashmir	3,65,645	20,767	63,876
14	Jharkhand	5,71,695	43,869	1,13,079
15	Karnataka	23,37,197	1,00,192	3,31,219
16	Kerala	17,87,816	47,686	2,89,169
17	Ladakh	1,745	12	98
18	Lakshadweep	601	27	73
19	Madhya Pradesh	21,42,280	36,080	3,48,670
20	Maharashtra	61,70,497	5,53,893	12,04,334
21	Manipur	14,974	856	2,250
22	Meghalaya	19,533	2,481	3,137
23	Mizoram	9,654	25	555
24	Nagaland	4,100	309	889
25	Odisha	18,68,294	3,07,182	4,60,365
26	Puducherry	37,012	2,485	5,151
27	Punjab	10,26,857	4,148	63,559
28	Rajasthan	27,61,162	83,537	6,10,905
29	Sikkim	2,305	4	31
30	Tamil Nadu	17,89,467	63,691	2,04,421
31	Telangana	10,02,018	20,061	1,56,997
32	The Dadra and Nagar Haveli and Daman and Diu	8,652	394	1,507
33	Tripura	74,324	715	3,455
34	Uttar Pradesh	1,19,90,328	23,19,114	26,07,728
35	Uttarakhand	3,03,581	7,243	47,455
36	West Bengal	41,42,621	8,05,149	7,19,828
	Total	4,99,11,920	54,51,914	93,97,617

Source: National Judicial Data Grid (NJDG)